

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

COMPANY SCHEME PETITION NO. 336 OF 2017

IN

COMPANY SCHEME APPLICATION NO. 13 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the
Companies Act, 2013;

AND

In the matter of Scheme of Arrangement between
Advik Hi -Tech Private Limited having
CIN U29299PN1998PTC013028 ("Advik Hi-Tech" or "the
Demerged Company") and Advik Tecnocommercial Private
Limited having CIN U74999PN2016PTC166488
("Advik Tecnocommercial" or "Resulting Company") and their
respective shareholders and creditors

Advik Hi-Tech Private Limited	}
a Company incorporated under the	}
provisions of the Companies Act, 1956	}
and having its registered office	}
at Gat No. 357 Plot No 99 Part A,	}
Chakan, Talegaon Road, Kharabwadi,	}
Chakan, Pune – 410 501,	}
Maharashtra, India	}
CIN U29299PN1998PTC013028	}.....Petitioner Company

Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 8th June , 2017

1. Petition admitted.
2. Petition fixed for hearing on 29th June 2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated February 16, 2017 passed by this Tribunal in Company Scheme Application No 13 of 2017, the meeting of the Equity Shareholders of the

Petitioner Company was convened and held at Gat No. 357 Plot No 99 Part A, Chakan, Talegaon Road, Kharabwadi, Chakan, Pune – 410 501, on 28th March, 2017 and at 11.30 a.m. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed arrangement embodied in the Scheme of Arrangement between Advik Hi-Tech Private Limited (Demerged Company) and Advik Tecnocommercial Private Limited (Resulting Company) and their respective shareholders and creditors. In the said meeting the Scheme was unanimously approved by all the equity shareholders of the Petitioner Company, present in person at the meeting. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through the office of the Regional Director, Western Region, Mumbai, and Registrar of Companies, Pune. No representation is received by the Petitioner Company from any Regulatory Authority.
5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. in “Indian Express” in English and “Loksatta” in Marathi, both circulated in Pune.
6. The Petitioner to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-
V. Nallasenapathy, Member (T)

Sd/-
B.S.V. Prakash Kumar, Member (J)